To be published in the Gazette of India Extraordinary Part-II, Section-3, Sub-Section (ii)

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan

Notification No. 65/2015-2020
New Delhi, Dated: 1 April 2022


S.O. (E): In exercise of the powers conferred by Section 3 and Section 5 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends the policy condition of Urea [EXIM code 31021000] of Chapter 31 of ITC (HS), 2022, Schedule – I (Import Policy), with immediate effect, as under:

<table>
<thead>
<tr>
<th>Exim Code</th>
<th>Item Description</th>
<th>Policy</th>
<th>Existing Policy Condition</th>
<th>Revised Policy Condition</th>
</tr>
</thead>
<tbody>
<tr>
<td>31021000</td>
<td>Urea, whether or not in aqueous solution</td>
<td>State Trading Enterprise</td>
<td>Import allowed through RCF and NFL subject to Para 2.20 of Foreign Trade Policy, 2015-2020. In addition import of Urea is also allowed through IPL for a period up to 31.3.2022.</td>
<td>Import allowed through RCF and NFL subject to Para 2.20 of Foreign Trade Policy, 2015-2020. In addition import of Urea is also allowed through IPL for a period up to 31.3.2023. However, import of Technical Grade Urea (TGU) meant for non-agricultural purpose/industrial use/NPK Manufacturing shall be “Free”.</td>
</tr>
</tbody>
</table>

2. Effect of this Notification:

Import of Urea on Government account is allowed through Indian Potash Limited (IPL) subject to Para 2.20 of Foreign Trade Policy, 2015-2020, till 31.03.2023.

This issues with the approval of Minister of Commerce & Industry.

(Santosh Kumar Sarangi)
Director General of Foreign Trade &
Ex-officio Addl. Secretary to GoI
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(Issued from F. No. 01/89/180/102/AM-02/PC-2(A)Part-II/E-1715)